

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/2376/2020**

This the 02nd day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sh. Mohd Iqbal, Son of Sh. Dil Mohd, R/o H. No. 160, Gujar Nagar,  
jammu, Aged 47 years and 63 ors.

.....Applicants

(Advocate: Ms. Veenu Gupta)

**Versus**

1. State of Jammu & Kashmir, Through Commissioner/Secretary,  
Finance Department, Civil Secretariat, Jammu and 06 ors

.....Respondents

(Advocate: Mr. Sudesh Magotra, 1d. Deputy Advocate General)



**O R D E R**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicants submits that the T.A. has become infructuous on account of subsequent developments which have taken place.



2. Accordingly, the T.A. is dismissed for having become infructuous.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**